

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.57 of 1994

Tuesday this the 11th day of January, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.Ravikumar, Lineman,  
Officer-in-Charge, Telephone  
Exchange, Amboori, Neyyatinkara.
2. K.Sreekantan Thampi,  
Lineman, Telephone Exchange,  
Amboori, Neyyatinkara. ....Applicants

(By Advocate Mr. G. Sasi dharan Chempazhanthiyil)

Vs

1. Director General, Telecom Deptt.  
Sanchar Bhavan, New Delhi.
2. Union of India, represented by  
Secretary, Ministry of Communications,  
New Delhi. .... Respondents

(By Advocate Mr.Unnikrishnan for SCGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicants complain that promotional prospects available to them, have been diminished by an amendment to the Rules by Annexure.A2. Atleast in the first instance applicants must bring their grievances to the notice of the appropriate departmental authorities in the hierarchy. We permit applicants to file a representation to the competent authority within three weeks from today. If a representation is so filed, it will be considered on merits, and appropriate orders passed within

three months of the date of receipt of the representation.

2. Application is disposed of with the above directions. No costs.

Dated 11th January, 1994.

*P. V. Venkatakrishnan*  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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